

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**DFR-1312 of 2014**

**Dated : 1<sup>st</sup> July, 2014**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**GRIDO** **... Appellant(s)**

**Versus**

**M/s SESA Sterlite Ltd. & Anr.** **...Respondent(s)**

Counsel for the Appellant(s) : Mr. R.K. Mehta  
Ms. Ishita Choudhuri Dasgupta

**ORDER**

We have heard the learned counsel for the Applicant/Appellant. After hearing the learned counsel for the Applicant/Appellant, we deem it appropriate to direct the Applicant to pay Rs.3,00,000/- (Rupees Three Lakhs only) in respect of all the three Petitions. Accordingly, directed.

Post the matter on **08.07.2014.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

ts/js